

Coal India Limited are Bangladesh Nepal and Bhutan

#### Primitive Tribes in Maharashtra

2510 SHRI ANNA JOSHI Will the Minister of WELFARE be pleased to state

(a) the details of the schemes being run by the Union Government for solving the problems of Primitive Tribes in Maharashtra and to provide them assistance and

(b) the details of grants provided to voluntary organisation working in the State for Primitive Tribes during 1991-92 1992-93 1993-94 and 1994-95 so far?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) The Ministry earmarks certain portion of Special Central Assistance for Schemes for development of Primitive Tribal Groups (PTG) Rs 184.78 lakhs was released as part of SCA to the Government of Maharashtra during 1993-94 for taking up activities for PTGs in various fields like agriculture horticulture animal husbandry etc Besides assistance was released under the scheme of Educational Complexes in Low Literacy Pockets for Scheduled Tribe girls for Katkarias and Maria Gonds belonging to PTGs

(b) A Sum of Rs 6.33.167 was released during 1993-94 to Gram Bal Shiksha Kendra under the scheme of Educational Complex in Low Literacy Pockets for ST girls This scheme was introduced during the last year No assistance has been released so far during the current year under the scheme to any NGO in Maharashtra for PTGs

#### CIL Officials

2511 SHRI MOHAN RAWALE Will the Minister of COAL be pleased to state

(a) whether the attention of the Government has been drawn to the news-item appearing in the Economic Times dated August 7 1994 captioned CIL slaps chargesheets on 400 officials,

(b) if so, the facts thereof,

(c) the follow-up action taken against these officials

(d) whether some senior officials of CIL have also been given chargesheets, and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF COAL (SHRI P. A. SANGMA) (a) Yes, Sir

(b) Showcause notices have been issued to about 152 officials of Bharat Coking Coal Ltd on the basis of the recommendations of the Government Committee which went into stock shortages in BCCL

(c) One General Manager and three Agents were removed from service and six Agents exonerated of the charges against them Action in the case of remaining indicted officers is in progress at various stages

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(d) No sir

(e) Does not arise

#### Royalty for Movies

2512 SHRI DATTATRAYA BANDARU Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether the illustrious movies including Old Classics in important Indian languages—not award winners—were shown in night slots in Doordarshan Primary Channel in rotation—one language after another till few months back

(b) if so whether it is a fact that such pictures in other languages excepting Hindi are omitted from such transmission

(c) if so whether it is not an unfair discrimination against other language films especially in view of the huge royalty paid in lakhs to the Hindi films in contrast to the few thousand rupees of royalty paid to other language films being telecast under Satellite Regional Language Services Scheme and

(d) if so the steps taken to remove the disparity in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO) (a) No Sir

(b) to (d) Do not arise

#### Allotment of LPG Agencies

2513 SHRI RAJ NARAIN Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the Government have received some complaints regarding allotment of retail outlets of diesel/petrol LPG agencies and Kerosene against the Oil Selection Board of Uttar Pradesh

(b) if so the details thereof and

(c) the remedial measures taken together with the details of action taken against the defaulters?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (c) Complaints are received from different quarters alleging irregularities in the selection of dealers/distributors by the Oil Selection Boards including the Oil Selection Board for Uttar Pradesh These complaints are enquired into in consultation with the concerned organisations for remedial action The OSB (U.P.) was terminated in March, 1994 owing to its unsatisfactory functioning Reconstituted OSB is functioning